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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No.435/90

New Delhi, dated the 22th Feb., 1995

CORAM

Hon'ble Shri S.R. Adige, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri Guru Agya Pal Singh
Draftsman, Regional Design & Technical
Development Centre, 43, Okhla
Industrial Estate, New Delhi-110020

... Applicant

(By Advocate Shri E.X. Joseph with
Shri N. Amresh)

V/s

1. The Union of India through the
Secretary to the Government,
Ministry of Textiles, Udyog Bhawan,
New Delhi.

2. The Development Commissioner, for
Handicrafts, 7, West Block, R.K.Puram,
New Delhi

3. The Deputy Director, Regional Design &
Technical Development Centre, 43, Okhla
Industrial Estate, New Delhi-110020

... Respondents

(None for the respondents)

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

In this application Shri Guru Agya Pal Singh, office of the Deputy Director, Regional Design and Technical Development Centre, Okhla, New Delhi has prayed for a direction to the respondents to grant him pay-scale of Rs 425-700(in the revised scale as recommended by the IVth Pay Commission from 1.1.86) from the date of his appointment together with arrears of pay and all other consequential benefits.

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2. We have heard Shri E.X. Joseph, Senior counsel for the applicant. None appeared for the respondents even on the second call, inspite of our waiting till 12.35 PM. During the course of hearing, Shri Joseph invited our attention to the letter dated 21-6-1989 (Ann.A.6) from the D-deputy Director addressed to the Development Commissioner for Handicrafts, New Delhi, wherein he had recommended the relief sought for by the applicant in this OA and requested for suitable orders in this regard. We have informed that no orders ^{have been passed} as yet been passed.

3. Under the circumstances, we dispose of this OA with a direction to the respondent No.2 to pass a speaking order upon the recommendations of the Deputy Director dated 21-6-1989, and while doing so to take into account the contents of the Finance Ministry OM No.13(1)-IC/91 dated 19th October, 1994, as well as the judgment of this Tribunal dated 1-8-1991 in OA No, 245/1987 (D.K.Kaushik & Ors v/s UOI and others). These orders should be passed within three months from the date of receipt of a copy of this judgment.

4. No costs.

Lakshmi Swaminathan
(Lakshmi Swaminathan)

Member(J)

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S.R. Adige
(S.R. Adige)

Member(A)